

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 61 OF 2023 (WZ)

Shree Firdos Cambatta ...Applicant

Versus

State of Gujarat & Ors. ...Respondents

Index

Sr no.	Annexure	Particulars	Page no.
1.		Affidavit in Reply on behalf of Respondent No. 4	
2.	A	A Copy of Order dated 05.03.2022	
3.	B	AMC Permission for cutting and felling of Trees.	

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AFFIDAVIT IN REPLY
ON BEHALF OF RESPONDENT NO. 4

I, Mrs. Vasantkunvarba A Parmar, aged: 31 years, serving as City Deputy Collector (East), Ahmedabad City, having office at Office of the City Deputy Collector (East), Ahmedabad city, first floor, Mehsul Bhavan, Lal Darwaja, Ahmedabad, do hereby solemnly affirm on oath and state as under:

1. I have read and understood the present application and being conversant with the facts and circumstances of the present case, I am competent to file this affidavit on behalf of respondent no.4, as under.
2. At the outset, I deny each and every allegation made and contention raised in the present application, insofar as they are contrary to what has been stated hereinafter, are false and are denied as if the same are specifically set out and traversed seriatim.

3. GRIEVANCE RAISED IN THE MATTER

- 3.1 I say and submit that gravamen of the Applicant in the present application, pertains to felling of trees in the parcel of land bearing Survey Nos. 313, 322, 323 and 329 Mouje: Hansol, Taluka: Asarva total admeasuring 25020 sq. mtrs.,

(hereinafter referred to as “present/said land”) allegedly on account of Development of Sabarmati Riverfront Phase-2.

- 3.2 At the outset, I say and submit that as per the records available with the office of answering respondent, the present lands are allotted to Industries and Mines Department, Government of Gujarat vide order dated 05.03.2022 passed by Ld. Collector for the purpose of development of Helipad. Further the possession of said land is handed over to Gujarat State Aviation Infrastructure Company Ltd. (hereinafter referred to as “Guj. SAIL”) in the year 2022. Moreover, the present land is situated within the territorial limits of Ahmedabad Municipal Corporation. Therefore, the answering respondent does not have any role with respect to grant of permission for felling of trees or seeking compliance in respect of felling trees on the land.



4. BRIEF HISTORY OF LAND

- 4.1 I say and submit that the present lands, were originally “Gochar lands” allotted to Gram Panchayat. In the year 2007, the applicant in the present application had encroached upon one of the parcels of present lands i.e., land bearing survey no. 313 admeasuring 1200 sq. mtrs. Subsequent to the encroachment, the applicant had also preferred an application before Hansol Gram Panchayat seeking allotment of land bearing survey no. 313 admeasuring 1200 sq. mtrs. for the purpose of growing trees.
- 4.2 The Hansol Gram Panchayat acting absolute contrary to the provisions of law, instead of taking steps for removing illegal encroachment of the applicant, passed a resolution dated 15.05.1969, whereby, the land bearing survey no. 313

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admeasuring 1200 sq. mtrs. was allotted to the present applicant on certain conditions.

4.3 I say and submit that in view of the aforesaid action taken by Hansol Gram Panchayat, the Ld. Collector, Ahmedabad passed an order dated 30.06.1971 bearing no. C.B. Land/9063 resuming the land bearing survey no. 313 back with the State Government.



4.4 I say and submit that resolution dated 22.02.1986 was passed by Urban Development department bearing resolution no. K.V/71/06/W.V.A/1004/74017, whereby, it was directed that in respect of all the talukas, villages coming within the jurisdiction of Municipal Corporation, name of the panchayat be deleted from the revenue records and lands to be declared as "Government Lands". I say and submit that by effect of the aforesaid notification, the present lands were also included within the jurisdiction of Municipal Corporation in the year 1986.

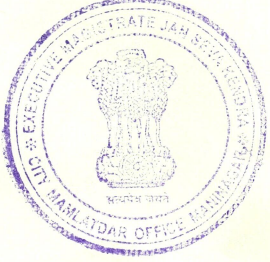
4.5 Thereafter, District Collector, Ahmedabad passed an order being order no. CB/CTS-2/S.J.F/Hansol/Survey No. 313,322,323/C-21604/Ka-7922/2014 dated 14.07.2014 whereby, the land was allotted for the purpose constructing of Staff Quarters for Class-I and Class-II officers.

4.6 Thereafter, on 05.03.2022, the Ld. District Collector passed an order quashing the order 14.07.2014 and the present land was re-allotted to Gujarat Industries and Mines Department for the purpose of developing Helipad on the present land. Pursuant to the same, the Ld. Collector gave the possession Survey no. 313,322 and 323 of the present land was handed over to Gujarat SAIL on 06.10.2022. I further submit that as there was illegal encroachment in the survey no. 329, the answering respondent took steps to remove the

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encroachment on the land and thereafter, the possession of survey no. 329 was handed over to Guj. SAIL on 23.01.2023. A Copy of order dated 05.03.2022 is annexed herewith and marked as **Annexure: A.**

5. SUBMISSIONS



5.1 I say and submit that law governing the felling of trees in the State of Gujarat is provided/embodied under the Saurashtra Felling of Trees (Infliction of Punishment) Act, 1951 (hereinafter referred to as "**Act, 1951**").

5.2 I say and submit that Section: 3 of the Act, 1951 prohibits unauthorized felling of trees without written permission of the Collector or any other officer who is duly empowered under the Act, 1951. Section: 3 of the Act, 1951 is reproduced hereunder:

3. *Unauthorised felling of trees prohibited.-*

(1) Notwithstanding anything contained in the Code or in any other law for the time being in force in the State-

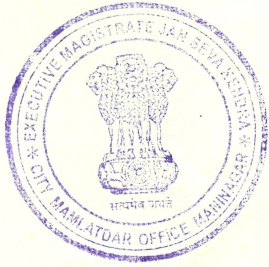
a) no person either by himself or through any other person shall, without the written permission of the Collector or any other officer for or any Village Panchayat constituted or deemed to be Village Panchayat under the Bombay Village Panchayats Act, 1958 duly empowered in this behalf by the Government, voluntarily fell, appropriate or damage, or cause to be felled, appropriated or damaged, any tree, or any portion thereof;

b) any person who contravenes the provisions of sub-clause (a) shall, on conviction by a revenue officer not below the rank of a Mahalkari authorised by Government in this behalf, be liable to fine which may extend to rupees one thousand and which shall not be less than rupees fifty unless the Revenue officer inflicting such fine considers it improper, for special reasons to be recorded in writing, to inflict such minimum amount of fine.

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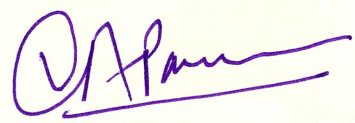
(2) *Nothing contained in sub-section (1) shall apply to the felling, appropriating or damaging any branch of babool tree for the purpose of using it for causing it to be used for cleaning teeth.*

4. It is further submitted that cutting and felling of trees are permitted only after obtaining requisite permissions from the concerned authority.



In exercise of the powers conferred by clause (a) of Sub-Section (1) of Section:3 of Act, 1951, the Government of Gujarat *vide* Notification dated 18.10.1968 empowered Ahmedabad Municipal Corporation for the areas within the Jurisdiction of Ahmedabad Municipal Corporation for the purpose of said clause: (a). Meaning thereby, for the areas falling within the jurisdiction of Ahmedabad Municipal Corporation, the permission for cutting and felling of trees, if required, it is to be obtained from the Ahmedabad Municipal Corporation. **Annex**

5. In view thereof, the answering respondent says and submits that the jurisdiction for granting permissions and regulating felling of trees on the present land, is vested with Ahmedabad Municipal Corporation and the answering respondent does not have any role to play in that regard.
6. That in view of the aforementioned facts and circumstances, this Hon'ble Tribunal may kindly be pleased to pass appropriate order(s).



DEPONENT

VERIFICATION


Verified at Ahmedabad on this day of 11th November 2024 that the contents of the above affidavit are true and correct, nothing stated therein is false and nothing material has been concealed therefrom.




DEPONENT

SR.No 34/24. dt. 11/11/24.

Solemnly affirmed before me at
Ahmedabad on this Vasantkum Varabai
(A. Parmar)


Executive Magistrate
Jan Seva Kendra
City Mamlatdar Office Maninagar



સજ્જડા/હાંસોલ/સ.નં.૩૧૩,૩૨૨,૩૨૩,૩૨૯/હેલીપેડ/ક-૮૪૯૬/૨૦૨૨

ચીટનીશ શાખા, કલેક્ટર કચેરી,
સુભાષવ્રીજ પારો, અમદાવાદ
તા. ૦૫/૦૩/૨૦૨૨

જાહેર નોંધ:-

- અત્રેની કચેરીના તા.૧૪/૦૭/૨૦૧૪ના હુકમનં. સીબી/સીટીએસ-૨/સજ્જડા/હાંસોલ/સ.નં. ૩૧૩,૩૨૨,૩૨૩/સી.૨૧૬૦૪/ક-૭૯૨૨/૨૦૧૪
- (૨) ગિયામડશ્રી, નાગરીક ઉદ્યોગ, ગુજસેલ કોમ્પ્લેક્સ, ટોરેન્ટ સબ સ્ટેશનની બાજુમાં, એસ.વી.પી.આઇ. એરપોર્ટ, અમદાવાદ-૩૮૦૦૦૪ની તા.૨૭/૦૮/૨૦૧૯ની અરજી
- (૩) સીટી ડેપ્યુટી કલેક્ટરશ્રી પુર્વના તા.૧૫/૧૧/૨૦૧૯ના પત્રનં. સીટીસી(ઇ)/જમીન/હાંસોલ/હેલીપેડ ડેવલોપમેન્ટ/સી.૮૯૧૭/૨૦૧૯ તથા તા.૦૭/૦૮/૨૦૨૦નો પત્ર
- (૪) અત્રેના તા.૧૩/૦૩/૨૦૨૦ના પત્રનં. સીબી/સજ્જડા/હાંસોલ/સ.નં.૩૧૩,૩૨૨,૩૨૩,૩૨૯/હેલીપેડ ડેવલોપમેન્ટ/RFMS-૧૧૩૨૩૯૬૦/૨૦૨૦ તથા તા.૨૩/૧૧/૨૦૨૦થી સરકારશ્રીના કરેલ દરખાસ્ત
- (૫) સરકારશ્રીના મહેસુલ વિભાગના તા.૨૨/૧૨/૨૦૨૧ના પત્ર ક્રમાંક : જમન/૧૬૨૦/૫૪૨/અ
- (૬) સરકારશ્રીના મહેસુલ વિભાગના તા.૨૮/૦૨/૨૦૨૨ના ઇ-મેઇલ
- (૭) સરકારશ્રીના મહેસુલ વિભાગના તા.૧૮/૦૧/૨૦૦૮ના પરિપત્ર ક્રમાંક : જમન-૩૯૦૭-૧૯૯૩-અ
- (૮) સરકારશ્રીના મહેસુલ વિભાગના તા.૨૮/૦૭/૨૦૨૧ના પત્રક્રમાંક:- જમન/૨૯૨૦/૧૯૫૮/અ
- (૯) ગુજરાત જમીન મહેસુલ વિભાગના ૧૯૭૨ના વહીવટી હુકમ નં.૩

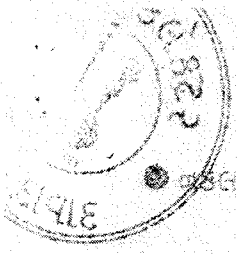
વહીવટી હુકમ :-

આમુખ-(૧)માં જણાવેલ હુકમથી મોજે.હાંસોલ, તા.અસારવાળા સ.નં.૩૧૩,૩૨૨, ટી.બી.૬૭, સુભાષવ્રીજ પારો/૧લી જાણપદ યો.મી. જમીન વર્ગ-૧ તથા વર્ગ-૨ના અધિકારીઓના સ્ટાફ ક્વાર્ટર્સ બનાવવાના હેતુએ વહીવટી હુકમ-૩ હેઠળ જાણવવા હુકમ કરેલ.

આમુખ-(૨)ની અરજીથી ગિયામડશ્રી, નાગરીક ઉદ્યોગ, ગુજસેલ કોમ્પ્લેક્સ, ટોરેન્ટ સબ સ્ટેશનની બાજુમાં, એસ.વી.પી.આઇ. એરપોર્ટ, અમદાવાદનાઓએ મોજે.હાંસોલ, તા.અસારવાળા સ.નં.૩૧૩,૩૨૨, ૩૨૩ તથા ૩૨૯ વાળી જમીન હેલીપેડ ડેવલોપમેન્ટ માટે જમીન જાણવવા માંગણી કરેલ છે.

આમુખ-(૩)ના પત્રથી સીટી ડેપ્યુટી કલેક્ટરશ્રી, પુર્વ પ્રાંતના હકારાત્મક અભિપ્રાયમાં જણાવવા મુજબ, મોજે.હાંસોલ, તા.અસારવાળા સ.નં. ૩૧૩ની ૭૩૮૬ ચો.મી., સ.નં.૩૨૨ની ૧૦૬૨૩ ચો.મી., સ.નં.૩૨૩ની ૧૦૦૨૪ ચો.મી. તથા સ.નં.૩૨૯ની ૪૫૫૩ ચો.મી. જમીન મુળ સરકારી ગૌચરણ હેઠે આત્મીકતી ત્યારબાદ સંદેર ગામનો અ.મ્યુ.કો. વિસ્તારમાં સમાવેશ થતાં નોંધનં. ૨૨૯૨ તા.૨૭/૧૧/૧૯૮૭થી તમામ સર્વે લંબરોવાળી જમીનો ગૌચરણ હેઠેથી કમી સરકારી પ્રકાર હેઠે હાજલ થયેલ છે.

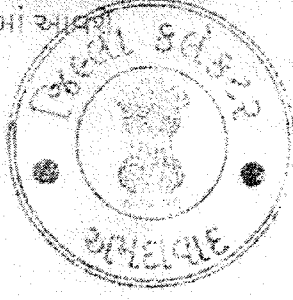
તા.૨૩/૦૨/૨૦૨૨ના વહીવટી હુકમના અંશનાઓએ કિસ્મે જમીન રચણે પુર્તી, નહીંની કિસ્મે વાળી જમીન રચણે પુર્તી શામેલ છે. સવાલવાળી જમીનમાં ગાંડા ગાવળના ઠાડ-ઠાડી-ઠાંજરા આવેલ છે. તથા જમીન કિસ્મે તાર ફેરવણ કરવામાં આવેલ છે. તથા સ.નં.૩૨૯ની ૪૫૫૩ ચો.મી. જમીન પેકીની આધારે ૩૦૦ ચો.મી. જમીનમાં ૩ પાકુ પતરાવાળુ મકાન તથા ૮ જેટલા કાર્યાલય પડાણુ રહેણાંક રેવનુ વગર રજાણુ બાંધકામ હેઠે જાણ સર્વે થયેલ હોવાનું જણાય છે. બાકીની જમીન રચણે પુર્તી છે.



ઉપર્યુક્ત શરતો પૈકી કોઈપણ પ્રકારનો શરતભંગ થશે તો જમીન આપવાનો હુકમ રદ કરીને ધમલા સહિત જમીનનો કબજો સંભાળવામાં આવશે.

નકલ રવાના કરવા પ્રમાણિત

[Signature]
ચીટનીશી ટુ કલેક્ટર
અમદાવાદ



સહી/-
(સંદિપ જે. સાગલે)
જિલ્લા કલેક્ટર
અમદાવાદ.

પતિ,

નિયામકશ્રી,

કાનગીઝ ઉદ્યોગ, સુપરટેલ કોમ્પલેક્સ,

સીલેક્ટ સબ સ્ટેશનની બાજુમાં,

બેન.વી.પી.આઇ. એરપોર્ટ, અમદાવાદ

નકલ સાદર રવાના: -

(૧) નાયબ સચિવશ્રી, મહેસુલ વિભાગ, 'અ' શાખા, નવા સચિવાલય, ગાંધીનગર તરફ જાણ સારું.

(૨) નાયબ સચિવશ્રી, ઉદ્યોગ અને ખાણ વિભાગ, નવા સચિવાલય, ગાંધીનગર તરફ જાણ સારું.

નકલ રવાના: -

(૧) સીટી એન્જ્યુટી કલેક્ટરશ્રી, પુર્વ પ્રાંત, જિ. અમદાવાદ તરફ જાણ સારું.

(૨) ડી.આઇ.એલ.આર.શ્રી, છુદા મોજણી ભવન, ભીમજીપુરા, નવા વાડજ તરફ

૨/- પ્રશ્નવાળી જમીનની મામલતદારશ્રી, અસારવાના પરામર્શમાં રહી સરકારી જરૂર માપણી

કરી માપણીશીટની નકલ મામલતદારશ્રીને પુરી પાડવા સારું.

(૩) મામલતદારશ્રી અસારવા, તા.અસારવા, જિ.અમદાવાદ તરફ

૨/- સવાલવાળી જમીન પૈકી જે જમીનમાં દબાણ થયેલ છે તે જમીનમાં દબાણ દુર કરી

ઉદ્યોગ અને ખાણ વિભાગને કબજો સુપ્રત કરવા સારું.

(૪) તલાશીશ્રી, ભાંસોલ, તા.અસારવા, જિ.અમદાવાદ તરફ જાણ સારું.

(૫) અગ્રેન એન્ડ ડી.એમ. ઈસ્ટર તરફ

૨/- હુકમની નોંધ પાડવા સારું.

(૬) સીલેક્ટ શાખા...

Translation - Annex - A

No.Bhajaka/Hasol/S.No.313, 322, 323, 329/Helipad/K-8496/2022

Round Seal of
Ahmedabad

Chitnish Branch, Collector Officer
Near Subhash Bridge, Ahmedabad
Date : 05/03/2022

Read :

1. This Officer Order No.CB/CTS-2/SJF/Hansol/S.No.313, 322, 323/C.21604/K-7922/2014, Date : 14/07/2014.
2. An application of Date : 27/08/2019 of The Director, Civil Aviation, Gujcell Complex, Besides Torrent Sub Station, S.V.P.I. Airport, Ahmedabad – 380004
3. The City Deputy Collector, East Order No.CDC(E)/Jamin/Hansol/Helipad Development/C.8917/2019 of Date : 15.11.2019 and letter of Date : 07.08.2020
4. This office Letter No.CB/SJF/Hansol/S.No.313, 322, 323, 329/ Helipad Development/RFMS-11323960/2020 of Date : 13.03.2020 and Proposal made in Government from the Date : 23.11.2020.
5. The Government Revenue Department Letter Number : JMN/1650/542/A, Date : 22.12.2021
6. The Government Revenue Department E-mail of Date : 28.02.2022
7. The Government Revenue Department Circular Number : JMN/3907-1991-A of Date : 18.01.2008
8. The Government Revenue Department Letter Number : JMN/2920/1958/A, Date : 28.07.2021
9. The Government Land Revenue Rules-1972 Administrative Order No.3.

Administrative Order :-

That under Order of Preamble-(1) Moje Hansol, Ta.Asarva S.No.313, 322, T.P. 67 F.P.7/1 14510 Sq.Mtrs. Land ordered to be allotted to prepare the

staff quarters of Class-1 and Class-2 Officers under Administrative Order No.3.

That under the application at Preamble-(2) the Director, Civil Aviation, Gujcel Complex, Besides Torrent Sub Station, S.V.P.I. Airport, Ahmedabad had placed the demand to allot the land of Moje Hansol, Ta.Asarva S.No.313, 322, 323 and 329 for Helipad Development.

That under the letter at Preamble-(3) as stated in positive opinion of City Deputy Collector, East Prant the Moje Hansol, Ta.Sarva S.No.313 Sq.Mtrs.7386, S.No.322 Sq.Mtrs. 10623, S.No.323 Sq.Mtrs.10724 and S.No.329 Sq.Mtrs.4553 land was running as Government Pasture Head. All the survey number lands celeting from pasture head entered into Government head. In view of the detail of the land of S.No.313, 322, 323, 329 the said land is open at the place, having river gorge and having pits at the place. In the questioned land there are ditches of Ganda Baval and the wire fencing made surrounding tot he land and S.No.329 Sq.Mtrs.4553 land paiki about 300 Sq.Mtrs. land there is metal

sheet house and 8 like temporary residential purpose without permission construction appears to have been made since three years. The rest of the land is open at the place.

Upon breach of any of the above condition than cancelling the order of giving the land the possession shall be taken over along with all the material lying thereon.

Certified to Despatch	Round Seal of	Sd/- Illegible
Sd/- Illegible	Collector	(Sandip J.Sagle)
Chitnish to Collector	Ahmedabad	District Collector
Ahmedabad		Ahmedabad

To
The Director,
Civil Aviation, Gujcell Complex,
Besides Torrent Sub-Station
S.V.P.I. Airport, Ahmedabad

Copy forwarded with compliments to :

1. The Deputy Secretary, Revenue Department, "A" Branch, Nava Sachivalaya, Gandhinagar for information.
2. The Deputy Secretary, Industry and Mining Department, Nava Sachivalaya, Gandhinagar for information.

Copy forwarded to :

1. The City Deputy Collector, East Prant, Di.Ahmedabad for information.
2. The D.I.L.R. Jilla Mojni Bhavan, Bhimjipura, Vadaj
2/- Measuring the questioned land in consultation with Mamlatdar, Asarva and to provide copy of measurement sheet to Mamlatdar
3. The Mamlatdar, Asarva, Ta.Asarva, Di.Ahmedabad
2/- From the questioned land the land in which encroachment happened removing the said encroachment to handover possession to Industry and Mining Department.
4. The Talati, Hansol, Ta.Asarva for information.
5. A.D.M. Office here.
2/- To make entry of order.
6. Select File.

REGISTERED No. G-441



The Gujarat Government Gazette

PUBLISHED BY AUTHORITY

Vol. IX THURSDAY, NOVEMBER 7, 1965 KARTIKA 15, 1893 No. 45

Separate paging is given to this Part in order that it may
be filed as a separate compilation

PART IV-B

Rules and Orders (other than those published in Parts I, I-A and M) made by the Government of Gujarat under the Gujarat Acts

AGRICULTURE AND CO-OPERATION DEPARTMENT

Notifications

Sachivalaya, Ahmedabad-15, 15th October 1965.

SAURASHTRA FELLING OF TREES (INFLECTION OF PUNISHMENT) ACT, 1951.

No. GH-KH-317 TRS. 2065 65845-P.— In exercise of the powers conferred by clause (a) of Sub-section (1) of Section 3 of the Saurashtra Felling of Trees (Inflection of Punishment) Act, 1951 (Saurashtra Act. No. XVII of 1951), the Government of Gujarat hereby empowers Town Development Officer of the Town Development Department of Ahmedabad Municipal Corporation within the area of the Jurisdiction of Ahmedabad Municipal Corporation for the purposes of the said clause (a).

THE GUJARAT GOVERNMENT GAZETTE

PUBLISHED BY AUTHORITY

VO. IX] THURSDAY, NOVEMBER 7, 1965/KARTIKA 16, 1890 [NO. 45

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PART IV-B

Rules and Orders (other than those published in Parts I. I-A and I-L)
made by the Government of Gujarat under the Gujarat Acts.

AGRICULTURE AND CO-OPERATION DEPARTMENT

Notifications

Sachivalaya, Ahmedabad-15, 18th October 1968,

SAURASHTRA FELLING OF TREES (INFLICTION OF PUNISHMENT) ACT, 1951

No. GH-KH-317 TRS. 2066/6584S-P.-In. exercise of the powers conferred by clause (a) of Sub-section (1) of Section 3 of the Saurashtra Felling of Trees (Infliction of Punishment) Act, 1951 (Saurashtra Act, No. XVII of 1951), the Government of Gujarat hereby empowers Town Development Officer of the Town Development Department of Ahmedabad Municipal Corporation within the area of the Jurisdiction of Ahmedabad Municipal Corporation for the purposes of the said clause (a).

Sachivalaya, Ahmedabad-15, 28th October 1968,

SAURASHTRA FELLING OF TREES (INFLICTION OF PUNISHMENT) ACT, 1951

No. GH-KH/319/TRS/2065/42282-P.-In exercise of the powers conferred by section 11 of the Saurashtra Felling of Trees (Infliction of Punishment) Act. 1951. (Sau. XVII of 1951), the Government of Gujarat hereby makes the following rules further to amend the Saurashtra Felling of Trees (Infliction of Punishment) Rules, 1951 namely:-

1. These rules may be called the Saurashtra Felling of Trees (Infliction of Punishment) (Gujarat Hird Amendment) Rules, 1968.
2. In the Saurashtra Felling of Trees (Infliction of Punishment) Rules, 1961, in rule 3, in clause (5-A).
 - i. In regulation (iii), in clause (d), the word "not" occurring at two places shall be deleted;

- ii. In regulation (iv), in clause (c), for the word "tools" the word "stools" shall be substituted.

By order and in the name of the Government of Gujarat,

U.C. Buch,
Under Secretary to Government.

EDUCATION AND LABOUR DEPARTMENT
Order

Sachivalaya, Ahmedabad-15, 25th October 1968.

BOMBAY PROHIBITION ACT, 1949.

No. GH/SH/856/BPA-1168/75512-P.-In exercise of the powers conferred by sub-section (2) of section 45 of the Bombay Prohibition Act, 1949 (Bom. XXV of 1949) and rule 3 of the Bombay Sacramental Wine Rules, 1950 and in supersession of the former Government of Bombay Resolution, Revenue Department No. SAC-1057/144162-J, dated the 30th November 1957, as amended from time to time, and all other orders issued in this behalf the Government of Gujarat hereby approves of the persons mentioned in column



Office Bhatt and Co <office@bhattandco.in>

Affidavit in Reply by Respondent No. 4 of OA No. 61 of 2023 (NGT WZ)

1 message

Office Bhatt and Co <office@bhattandco.in>

Tue, Nov 12, 2024 at 12:56 PM

To: Ngt-Western Zone Bench Pune <punengtwzb@gmail.com>

Cc: "fsc@enaindia.com" <fsc@enaindia.com>, "simranjit@ghvirk.com" <simranjit@ghvirk.com>

Dear sir,

In above captioned matter we are filing our Affidavit in reply on behalf of Respondent No.4

PFA is the copy of the same.

Kind Regards,
Parth H Bhatt
Advocates

 **OA 61-2023 Affidavit in Reply.pdf**

11329K